

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 126(ND)/2015

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017.

NAME OF THE COMPANY: Focus Energy Ltd. Vs. M/s. Reebok India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s) :	Mr. Arun Kathpalia, Sr. Counsel with Mr. Ujja Banerjee, Mr. Akash Khurana, Mr. Swapnil Gupta, Advocates		
	For the Respondents (s):	Dr. U. K. Chaudhary, Sr. Advocate with Ms. Manisha Chaudhary, Advocate Mr. Himanshu Vij, Advocate Mr. Ayush Pratar Singh, Advocate for R 1 to 3 & 7 to 9 Mr. Anand K. Ganesan, Ms. Swapna Seshadri, and Mr. Ashwin Ramanathan, Advocates for R10 Mr. N. Ganpathy, Sr. Advocate with Mr. Kamal Shankar and Mr. Atul N., Advocates for R 11		

ORDER

Vide order dated 11.9.2017, an opportunity was granted to the Petitioner to file their reply to the Respondent's Application C.A. No. 309/2017, which is being filed with the Registry today. Ld. Counsel for the Respondent submits that copy of the same has just been received by them.

(Lekhraj Singh)


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Three applications are being pressed for disposal. The Petitioner's Application No. 97/2017 is for amendment while CA No. 72/2016 has been filed by Respondent No.10, and CA No. 118/2016 filed by Respondent No. 11. Vide both the CAs, Respondent 10 & 11 pray for deletion from the array of parties.

Arguments have been addressed.

Let a brief synopsis be filed within 10 days.

Orders on the above CAs reserved.


(Ina Malhotra)
Member (J)